

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA NO. 669 OF 2025

IN THE MATTER OF:

ABHAY SHARMA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(s)

INDEX

S.NO	PARTICULARS	PG.NO
1.	RESPONSE ON BEHALF OF RESPONDNET 1 IN COMPLIANCE OF THE ORDER DT. 11.03.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
2.	A COPY OF THE LETTER DATED 24.04.2026 IS ANNEXED HEREIN AND MARKED AS ANNEXURE -1.	

THROUGH COUNSEL

A handwritten signature in black ink, appearing to read 'Bpsjadon', enclosed within a circular scribble and followed by a long horizontal line.

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.

[EMAIL-bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

PHONE NO.-6375115224

DATE: - 25.03.2026

PLACE: - NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 669 OF 2025

IN THE MATTER OF:

ABHAY SHARMA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(s)

RESPONSE ON BEHALF OF RESPONDNET - 1 IN
COMPLIANCE OF THE ORDER DATED 11.03.2026 PASSED BY
THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, Chiraunji Lal, S/o Late Baldev Prasad, aged about 59 years, posted as, Joint Secretary, Environment, Forest and Climate Change Department, Govt. of U.P., do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.

C.P. Misra
25/4/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

A

2. That I, state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

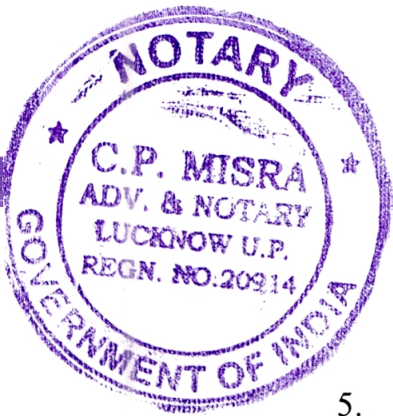
BACKGROUND OF THE MATTER

3. That in the present matter, the applicant has raised grievances regarding illegal operation of two Hot Mix Plants by Khushi Infotech at Gata no. 1068/2 and G.G. Infotech at Gata no. 960 at village Veerai, Tehsil Kheragadh, District Agra falling under TTZ area in violation environmental norms.
4. That the Hon'ble Tribunal vide order dated 11.03.2026 issued the following directions:

“.....6. Learned Counsels for respondents no. 1 and 2, respondent no. 3 and respondents no. 4 and 5 respectively seek one month's time for filing of their replies/responses.

8.. List on 27.04.2026 for further hearing.”

5. That it is respectfully submitted that vide letter dated **24.04.2026** issued by the Joint Secretary, Environment, Forest and Climate Change Department, Government of Uttar Pradesh to the District Magistrate, Agra and the Uttar Pradesh Pollution Control Board were directed to ensure compliance with the orders dated 05.01.2026 and 11.03.2026 passed by the Hon'ble Tribunal in O.A. No. 669/2025, *Abhay Sharma vs. State of Uttar Pradesh & Ors.*, by furnishing the requisite factual report and filing the response before the Hon'ble



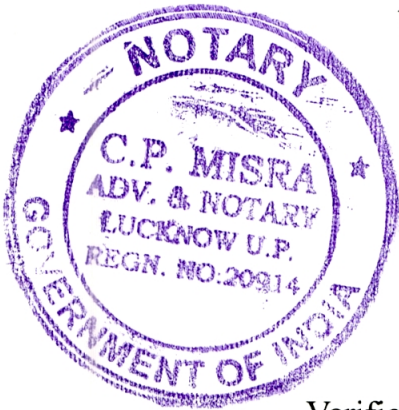
gm
25/4/26
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

gm

Tribunal within the stipulated time, with intimation of the action taken to the State Government, in view of the matter being listed for hearing on 27.04.2026.

A copy of the letter dated 24.04.2026 is annexed herein and marked as **ANNEXURE-1.**

- 6. That the deponent has been duly diligent in complying with the orders passed by the Hon'ble National Green Tribunal, New Delhi, and has taken all necessary measures to ensure timely and complete compliance therewith in letter and spirit.
- 7. Hence, the present affidavit is being submitted for the kind perusal of the Hon'ble Tribunal. It is prayed that the same be taken on record.



[Signature]
NOTARY

VERIFICATION

[Signature]
NOTARY

[Signature]
DEPONENT

Verified at LKO. U.P. on this 25th day of April 2026, that the contents of the above affidavit from paragraphs 1 to 7 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Sworn and Verified
Before Me

[Signature]
25/4/2026

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

[Signature]
DEPONENT

Identify the deponent/Executant/Swary
who has/have signed/Placed before me.
[Signature]

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण / समयबद्ध
अग्रिम सुनवाई तिथि 27.04.2026
संख्या-एन.जी.टी.-406/81-7-2026-2043865

प्रेषक,

चिरौंजी लाल,
 संयुक्त सचिव,
 उ०प्र० शासन।

सेवा में,

- 1- जिलाधिकारी,
 आगरा।
- 2- सदस्य सचिव,
 उ०प्र० प्रदूषण नियंत्रण बोर्ड,
 लखनऊ।

पर्यावरण, वन एवं जलवायु
 परिवर्तन अनुभाग-7

लखनऊ: दिनांक: 24 अप्रैल, 2026

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-669/2025 अभय शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में मा० अधिकरण द्वारा पारित आदेश दिनांक 05.01.2026 एवं दिनांक 11.03.2026 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल दिनांक 23.04.2026 (छायाप्रति संलग्न) का कृपया संदर्भ ग्रहण करने का कष्ट करें। उक्त के माध्यम से प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 05.01.2026 एवं दिनांक 11.03.2026 की प्रति उपलब्ध कराते हुए अवगत कराया गया है कि आगरा के खेरागढ़ क्षेत्र में अवैध हॉट मिक्स प्लांट्स के संबंध में मा० अधिकरण द्वारा प्रतिवादीगण से Response दाखिल करने तथा संयुक्त समिति को जांच हेतु निर्देशित किया गया है। इस संबंध में समयान्तर्गत Response दाखिल करने हेतु आवश्यक तथ्यात्मक रिपोर्ट शीघ्र उपलब्ध कराये जाने का अनुरोध किया गया है।

2 - उल्लेखनीय है कि प्रश्नगत प्रकरण में मा० अधिकरण के पारित आदेश दिनांक 05.01.2026 का क्रियात्मक अंश निम्नवत् है:-

".....

7. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of U.P.; (2) District Magistrate, Agra; (3) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary; (4) M/s. Khushi Infotech at Gata no. 1068/2, Village Veerai, Tehsil Kheragadh, District Agra and (5) M/s. G.G. Infotech at

Gata no. 960, Village Veerai, Tehsil Kheragadh, District Agra who are impleaded as respondents no. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application.

8. The Registry is directed to issue notice to respondents no. 1 to 5 along with copy of the original application and documents attached with the same.

9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board and District Magistrate, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

10. Responses by respondents no. 1 to 5 and report of the Joint Committee may be filed within two months.

11. List on 11.03.2026 for further consideration."

3- उक्त के अतिरिक्त पारित आदेश दिनांक 11.03.2026 का भी क्रियात्मक अंश निम्नवत् है :-

" 1. Learned Counsel for respondent no. 3 has submitted that report of the Joint Committee has been filed on 10.03.2026.

2. It appears that the same was filed late due to which the same has not been placed on record.

3. The Registry is directed to place the same on record and uploaded the same on the website of this Tribunal.

4. In view of the facts and circumstances of the case, we consider presence of Taz Trapezium Zone Authority through its Chairman to be essential for just and proper adjudication of the substantial environmental questions involved in the case. Accordingly, Taz Trapezium Zone Authority through its Chairman is impleaded as respondent no. 6.

5. The Registry is directed to amend memo of parties to the application and issue notice to respondent no. 6 requiring it to file its reply/response within one month.

6. Learned Counsels for respondents no. 1 and 2, respondent no. 3 and

respondents no. 4 and 5 respectively seek one month's time for filing of their replies/responses.

7. The same may be filed accordingly within one month.

8. List on 27.04.2026 for further hearing."

4- अतः उपरोक्त की ओर ध्यान आकृष्ट करते हुए मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 05.01.2026 एवं दिनांक 11.03.2026 के अनुपालन में आवश्यक कार्यवाही सुनिश्चित करते हुए समयान्तर्गत मा० अधिकरण में Response दाखिल करने तथा दाखिल किये गये Response की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) को अवगत कराने का कष्ट करें। प्रश्नगत प्रकरण मा० अधिकरण में दिनांक 27.04.2026 को सुनवाई हेतु सूचीबद्ध है। आपका व्यक्तिगत ध्यान एवं समयबद्धता अपेक्षित है।

संलग्नक-यथोक्त।

Digitally signed by भवदीय,
CHIRAUNJI LAL
Date: 24-04-2026 (चिरौंजी लाल)
15:53:21 संयुक्त सचिव।

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण / समयबद्ध
अग्रिम सुनवाई तिथि 27.04.2026
संख्या-एन.जी.टी.-406/81-7-2026-2043865

प्रेषक,
 चिरींजी लाल,
 संयुक्त सचिव,
 उ०प्र० शासन।

सेवा में,

- 1- जिलाधिकारी,
आगरा।
- 2- सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण, वन एवं जलवायु
परिवर्तन अनुभाग-7

लखनऊ: दिनांक: 24 अप्रैल, 2026

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-669/2025 अभय शर्मा बनाम उत्तर प्रदेश राज्य व अन्य में मा० अधिकरण द्वारा पारित आदेश दिनांक 05.01.2026 एवं दिनांक 11.03.2026 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली के ई-मेल दिनांक 23.04.2026 (छयाप्रति संलग्न) का कृपया संदर्भ ग्रहण करने का कष्ट करें। उक्त के माध्यम से प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 05.01.2026 एवं दिनांक 11.03.2026 की प्रति उपलब्ध कराते हुए अवगत कराया गया है कि आगरा के खेरागढ़ क्षेत्र में अवैध हॉट मिक्स प्लांट्स के संबंध में मा० अधिकरण द्वारा प्रतिवादीगण से Response दाखिल करने तथा संयुक्त समिति को जांच हेतु निर्देशित किया गया है। इस संबंध में समयान्तर्गत Response दाखिल करने हेतु आवश्यक तथ्यात्मक रिपोर्ट शीघ्र उपलब्ध कराये जाने का अनुरोध किया गया है।

2 - उल्लेखनीय है कि प्रश्नगत प्रकरण में मा० अधिकरण के पारित आदेश दिनांक 05.01.2026 का क्रियात्मक अंश निम्नवत् है:-

".....

7. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of U.P.; (2) District Magistrate, Agra; (3) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary; (4) M/s. Khushi Infotech at Gata no. 1068/2, Village Veerai, Tehsil Kheragadh, District Agra and (5) M/s. G.G. Infotech at

Gata no. 960, Village Veerai, Tehsil Kheragadh, District Agra who are impleaded as respondents no. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application.

8. The Registry is directed to issue notice to respondents no. 1 to 5 along with copy of the original application and documents attached with the same.

9. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board and District Magistrate, Agra and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

10. Responses by respondents no. 1 to 5 and report of the Joint Committee may be filed within two months.

11. List on 11.03.2026 for further consideration."

3- उक्त के अतिरिक्त पारित आदेश दिनांक 11.03.2026 का भी क्रियात्मक अंश निम्नवत् है :-

" 1. Learned Counsel for respondent no. 3 has submitted that report of the Joint Committee has been filed on 10.03.2026.

2. It appears that the same was filed late due to which the same has not been placed on record.

3. The Registry is directed to place the same on record and uploaded the same on the website of this Tribunal.

4. In view of the facts and circumstances of the case, we consider presence of Taz Trapezium Zone Authority through its Chairman to be essential for just and proper adjudication of the substantial environmental questions involved in the case. Accordingly, Taz Trapezium Zone Authority through its Chairman is impleaded as respondent no. 6.

5. The Registry is directed to amend memo of parties to the application and issue notice to respondent no. 6 requiring it to file its reply/response within one month.

6. Learned Counsels for respondents no. 1 and 2, respondent no. 3 and

respondents no. 4 and 5 respectively seek one month's time for filing of their replies/responses.

7. The same may be filed accordingly within one month.

8. List on 27.04.2026 for further hearing."

4- अतः उपरोक्त की ओर ध्यान आकृष्ट करते हुए मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 05.01.2026 एवं दिनांक 11.03.2026 के अनुपालन में आवश्यक कार्यवाही सुनिश्चित करते हुए समयान्तर्गत मा० अधिकरण में Response दाखिल करने तथा दाखिल किये गये Response की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) को अवगत कराने का कष्ट करें। प्रश्नगत प्रकरण मा० अधिकरण में दिनांक 27.04.2026 को सुनवाई हेतु सूचीबद्ध है। आपका व्यक्तिगत ध्यान एवं समयबद्धता अपेक्षित है।

संलग्नक-यथोक्त।

Digitally signed by भवदीय,
CHIRAUNJI LAL
Date: 24-04-2026 (चिरौंजी लाल)
15:53:21 संयुक्त सचिव।